

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

LOK SABHA  
UNSTARRED QUESTION NO. 109  
TO BE ANSWERED ON 30<sup>TH</sup> NOVEMBER, 2015

**PREFERENTIAL TREATMENT TO LDCS IN TRADE**

**109. SHRI B. VINOD KUMAR:**

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) whether the Government proposes to provide preferential treatment to least Developed Countries (LDCs) in trade in services; and
- (b) if so, the details thereof?

**ANSWER**

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण)(स्वतंत्र प्रभार )  
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(INDEPENDENT CHARGE)  
(SMT. NIRMALA SITHARAMAN)

- (a) : Yes, Madam.
- (b) : 1. India will provide preferential treatment to LDCs in trade in service in respect of:
- Visa related issues where India will waive visa fees for LDC applicants seeking Indian business and employment visas.
  - Technical Assistance and capacity building in financial services, insurance services, MSME sector, agriculture and rural development, railways & specially designed courses in consultancy services and technical assistance for development of chartered accountancy and company/corporate secretary professions in LDCs.
  - Market access commitments in some services subsectors, including access for LDC professionals subject to fulfillment of all immigration and qualification requirements.
2. Subsequent to approval by the Union Cabinet, the Permanent Mission of India in the WTO has notified India's offer in the WTO on 30.09.2015. The notification will come into effect from 01.12.2015. India will maintain these preferences for the period of the waiver.



